

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:523

ANSWERED ON:24.11.2011

OIL MAFIA

Choudhary Shri Harish;Rama Devi Smt.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the oil mafia is running the illegal business of sale of adulterated oil in collusion with the senior officers of the oil companies of India;
- (b) if so, the number of such instance that have come to the notice of the Government during the last three years;
- (c) the number of officers identified to be working in collusion with oil mafias in connection with murder of the Deputy Collector of Nasik district; and
- (d) the action taken by the Government against the guilty officers so far?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIS. JAIPAL REDDY)

(a) to (d) : Possibility of adulteration/diversion of petroleum products like PDS Kerosene by some unscrupulous elements to derive monetary benefit cannot be ruled out due to huge price difference between PDS Kerosene and Petrol/Diesel. The Public Sector Oil Marketing Companies (OMCs) have informed that there are no established cases of any nexus between the senior officers of Public Sector Oil Marketing Companies (OMCs) and Oil Mafia for running the illegal business of sale of adulterated petroleum products during the last three years. The OMCs' employees are governed by CDA Rules, and if they are found to be errant in their duties, there are detailed procedures and provisions to deal with any official indulging in illegal/ irregular activities.